

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 322
CP-225/ND/2023

IN THE MATTER OF:

Mr. Raj Chaudhary

.....APPLICANT/PETITIONER

Vs

M/s. Taru Projects Pvt. Ltd. And Ors.

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shivam Rastogi, Company Secretary
Mr. Rushil Mittal, Advocate.

For the Respondent : Mr. Dhruv Gupta, Adv.
Mr. Aman Agarwal for Respondent 2, 3 and 4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Shivam Rastogi, Company Secretary appears on behalf of the Petitioner. The Respondents are directed to bring the reply affidavit on record within two days, failing which, the reply will not be taken on record. The Respondents are also directed to serve a copy of the reply affidavit to email of Mr. Shivam Rastogi, Company Secretary i.e. cs.shivamr@gmail.com. Mr. Rastogi, does not want to file any rejoinder affidavit.

List the matter on **09.09.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)